

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Refresher Course for Civil Judges of 2022 batch (on completion of one year service)

(One Week – 28.04.2025 to 03.05.2025)

DATE/DAY	SESSION – I 10:30 am to 11:45 am	SESSION – II 12:00 noon to 1:15 pm	SESSION – III 2:00 pm to 3:15 pm	SESSION – IV 3:30 pm to 4:45 pm	SESSION – V 4:45 pm to 6:00 pm	
28.04.2025 (Monday)	Inauguration of the Course By: Officers of the Academy	Key issues relating to Specific Relief Act, 1963: <ul style="list-style-type: none">• Declaration & Injunction• Summary Suits• Money Suits By: Shri Amit Singh Sisodia OSD-I, MPSJA	Key issues relating to M.P. Accommodation Control Act, 1961 By: Shri Sachin Jyotishi OSD-II, MPSJA	Open interaction on: <ul style="list-style-type: none">• Common issues faced during civil trial• Order 9 and Order 17• Recording of evidence and its appreciation in civil cases• Guidelines of <i>Yashpal Jain v. Sushila Devi</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA		
29.04.2025 (Tuesday)	Key issues relating to Negotiable Instruments Act, 1881 <ul style="list-style-type: none">• <i>In Re: Expeditious Trial of Cases u/s 138 of the Act</i> By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to sections 313 & 319 Cr.P.C. <ul style="list-style-type: none">• Guidelines of <i>Rajkumar @ Suman v. State</i> case• Guidelines of <i>Indra Kunwer v. State of Chhattisgarh</i> case By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Key issues relating to specific performance of a contract under Specific Relief Act, 1963 By: Shri Sachin Sharma Addl. Director, MPSJA	Open interaction on – Common Issues faced during Criminal Trial <ul style="list-style-type: none">• Guidelines of <i>In Re. v. State of Andhra Pradesh</i> case By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA		
DATE/DAY	SESSION – I 9:30 am to 10:30 am	SESSION – II 10:30 am to 1:45 am	SESSION – III 12:00 noon to 1:15 pm	SESSION – IV 2:00 pm to 3:15 pm	SESSION – V 3:30 pm to 4:45 pm	SESSION – VI 4:45 pm to 6:00 pm
30.04.2025 (Wednesday)	Key issues relating to maintenance u/s 144 BNSS <ul style="list-style-type: none">• Guidelines of <i>Rajneesh v. Neha</i> case By: Smt. Namita Dwivedi Asst. Director, MPSJA	Law of devolution of interest in coparcenary property and general rule of succession under the Hindu Succession Act, 1956 <ul style="list-style-type: none">• New Horizon : <i>Vineeta Sharma</i> case By: Shri Manish Sharma Faculty M. (Jr. 1), MPSJA	Key issues relating to Remand & Bail: <ul style="list-style-type: none">• Guidelines of <i>Satendra Kumar Antil</i> case By: Shri Sandeep Sharma Principal Registrar (Judicial), High Court of M.P., Jabalpur	Discussion on – NDPS Act, 1985 <ul style="list-style-type: none">• Trial• Presumption• Seizure• Bail• Disposal of property By: Director, MPSJA & Shri Saurabh Kumar Singh OSD-III, MPSJA	Key issues relating to: <ul style="list-style-type: none">• Indian Forest Act, 1927• Wild Life (Protection) Act, 1972• Mines and Minerals Act 1957• The Arms Act, 1959• M.P. Excise Act, 1915 By: Shri Amit Singh Sisodia OSD-I, MPSJA	Key issues and guidelines relating to Execution in civil cases <ul style="list-style-type: none">• Guidelines of <i>Rahul S. Shah v. Jinendra kumar Gandhi</i> case• Guidelines of <i>Periyammal (Dead Thr. Lrs.) v. V. Rajamani and arr.</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA

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01.05.2025 (Thursday)	Law of devolution of interest in joint Property and general rule of succession in the Muslim Law By: Shri Saurabh Kumar Singh OSD-III, MPSJA	Law relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Alok Mishra District & Additional Sessions Judge, Narsinghpur	Temporary injunction: • Principles & Procedure • <i>Ex Parte</i> • Mandatory • Breach of Injunction • Supplementary proceedings u/s 94 CPC By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Impounding of document and registration of decree By: Shri Sachin Sharma Addl. Director, MPSJA	Discussion on – Civil and Criminal Judgment By: Director, MPSJA
02.05.2025 (Friday)	Key issues relating to return and rejection of plaint in CPC By: Shri Sachin Sharma Addl. Director, MPSJA	Discussion on – Order and Judgment writing in civil & criminal cases By: Shri Tajinder Singh Ajmani District & Additional Sessions Judge, Indore	Key issues relating to offences under: • Essential Commodities Act, 1955 • M.P. Govansh Vadh Pratishedh Adhinyam, 2004 • Prevention of Cruelty to Animals Act, 1960 By: Shri Sachin Jyotishi OSD-II, MPSJA	Recording of evidence & Appreciation of evidence in criminal cases By: Dr. Dharmendra Kumar Tada Faculty Member (Sr.), MPSJA	Canons of Judicial Ethics By: Hon'ble Shri Justice Atul Sreedharan Chairman, Governing Council, MPSJA
03.05.2025 (Saturday)	Trial and execution: • Protection of Women from Domestic Violence Act, 2005 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Key issues relating to: • Adverse Possession • M.P. Land Revenue Code, 1959 By: Shri Amit Singh Sisodia OSD-I, MPSJA	Insight view of: • Primary & Secondary evidence • Electronic Evidence • IT Act, 2000 • Introduction of ERP By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Valedictory Session By: Officers of the Academy	

- Note:**
- (1) Yoga Session every morning from 7:00 am to 8:00 am.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Tea Break 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
 - (4) Lunch Break 1.15 pm to 2.00 pm.
 - (5) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR